

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.49/95

Wednesday this the 11th day of January, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.S.P.BISWAS,ADMINISTRATIVE MEMBER

K.K.Gheevarghese,
Officiating Assistant Store Keeper,
Naval Store Depot,
Naval Base,
Kochi-4.

.. Applicant

(By Advocate Mr.O.D.Sivadas)

vs.

1. The Flag Officer Commanding-in-Chief,
Southern Naval Command,
Naval Base, Kochi-4.

2. Chief Staff Officer,
(Personnel and Administration),
Southern Naval Command,
Naval Base,
Kochi-4.

.. Respondents

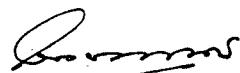
(By Advocate Mr. Shefik for SCGSC)

ORDER

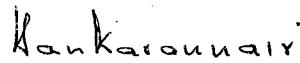
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks to quash A3 order to the extent it relates to him. By that order he has been absorbed as a Temporary Assistant Store Keeper in the Naval Armament Depot and transferred to Aluva. According to him he ought to have been absorbed and posted in the Naval Stores Depot, Cochin. It eludes comprehension why the applicant should make a prayer which will divest him of the benefit of absorption which he has obtained. Whether an employee should be posted at one place or other is a matter for the departmental authorities to decide and not for this Tribunal. If applicant desires a posting in the Naval Base, at least in the first instance he should make his prayer to the competent authority. With freedom to do so, we dispose of the application. No costs.

Dated the 11th January, 1995.



S.P.BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure A-3:- True copy of the order No.
C.S. 3100/44 dated 5--1--1995
issued by the 2nd respondent
to the applicant